

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 96(ND)/2014
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2016

NAME OF THE COMPANY: M/s. Avigo PE Investments Ltd.

V/s.

Tecpro Engineers Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Aashu Singh	Associate	Petitioner	Aashu Singh

ORDER

Reply to the application by the non-applicant has not been filed despite the time granted earlier. One last opportunity is granted to file reply. Let the needful be done within four weeks with a copy in advance to the counsel for the applicant-petitioner. If no reply is filed within the stipulated period then the matter shall proceed on the adjourned date without the reply.

List on 29.8.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 27/07/2016
(Vidya)

For Petitioner

Joseph

28/7/16